

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. MA/3746/2019 MA/2623/2019 MA/1209/2018 CP/3945(MB)2018

IN THE MATTER OF

PG Holiday Inn Pvt Ltd Petitioner
Vs

Bencomar Hotels (Goa) Pvt Ltd Respondent
U/s 59 of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ruchita Chavan (VC)

For the Respondent:

ORDER

MA/3746/2019 MA/2623/2019 MA/1209/2018:-The Ld. Counsel for the Applicant submits that in view of the fact that they have not been able to solicit any instructions from the client, they be permitted to withdraw their Vakalatnama. Prayer of the Ld. Counsel is granted, and she is discharged from the case. Let a fresh **notice** be issued to the Petitioner intimating the next date of hearing through the Registry, adjourned to **18.09.2024**. in the absence of any representation, the case shall be dismissed for non-prosecution.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)